The Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) (Gujarat Amendment) Act, 1968

Act 22 of 1968

Keyword(s):
Tenancy, Agricultural Lands, Collector, Bombay Revenue Tribunal Act

Amendments appended: 17 of 1973, 16 of 2011
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the
President on the 6th November 1968 is hereby published for general information.

SUMANT M. VIDYARTHII,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 22 OF 1968

(First published, after having received the assent of the President in the "Gujarat
Government Gazette" on the 19th November 1968.)

An Act further to amend the Bombay Tenancy and Agricultural Lands (Vidarbha
Region and Kutch Area) Act, 1958 in its application to the Kutch area of the State.

It is hereby enacted in the Nineteenth Year of the Republic of India as
follows:—

1. (1) This Act may be called the Bombay Tenancy and Agricultural Lands Short
(Vidarbh Region and Kutch Area) (Gujarat Amendment) Act, 1968.

(2) It shall come into force on such date as the State Government may, by
notification in the Official Gazette, appoint.
2. In section 109 of the Bombay Tenancy and Agricultural Lands (Vidarbha, Region and Kutch Area) Act, 1958 (hereinafter referred to as "the principal Act") for the words "Bombay Revenue Tribunal" wherever they occur except in the expression "the Bombay Revenue Tribunal Act", the words "Gujarat Revenue Tribunal" shall be substituted.

3. In section 112 of the principal Act, for the word "Collector" the words "Collector, the State Government" shall be substituted.

4. In section 113 of the principal Act, in sub-section (2), after the words "Revenue Tribunal" the words "or of the State Government" shall be inserted.

5. In section 115 of the principal Act, for the words, "the Collector and the Gujarat Revenue Tribunal" the words "the Collector, the Gujarat Revenue Tribunal and the State Government" shall be substituted.

6. In section 124 of the principal Act, in sub-section (1), for the words "the Collector or the Gujarat Revenue Tribunal" the words "the Collector, the Gujarat Revenue Tribunal or the State Government" shall be substituted.
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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV
Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 1st August, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.


(First published, after having received the assent of the President in the Gujarat Government Gazette on the 6th August, 1973).

An Act further to amend the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) (Gujarat Amendment) Act, 1972.
In section 89 of the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, in sub-section (1), after the existing proviso, the following further proviso shall be added, namely:

"Provided further that no such permission shall be granted, where land is being sold to a person who is not an agriculturist for agricultural purpose, if the annual income of such person from other sources exceeds five thousand rupees".
PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 27th April, 2011, is hereby published for general information.

C. J. GOTHI,
Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 16 OF 2011.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 28th April, 2011)

AN ACT

further to amend the Bombay Tenancy and Agricultural Lands Act, 1948 and the Bombay Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Tenancy and Agricultural Lands Laws (Second Amendment) Act, 2011.

Amendment of section 70 of Bom. LXVII of 1948.

2. In the Bombay Tenancy and Agricultural Lands Act, 1948, in section 70, in clause (c), after the word "referred", the words "by the State Government" shall be inserted.

Amendment of section 100 of Bom. XCIX of 1958.

3. In the Bombay Tenancy and Agricultural Lands (Vidarbh Region and Kutch Area) Act, 1958, in section 100, in clause (19), after the word "referred", the words "by the State Government" shall be inserted.

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